

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-695/ND/2023

IN THE MATTER OF:

ICICI Bank Ltd.

.....Applicant

Vs.

Focus Imaging & Research Centre Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 05.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel on behalf of the Financial Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and sought further time to file Vakalatnama and reply. The similar request was made on 26.04.2024 and also on 04.06.2024. On the last date of hearing i.e. on 04.06.2024, last opportunity was given to the Corporate Debtor to file the Vakalatnama and reply. The matter was already withdrawn once then again this is a second round of litigation. In the interest of justice, we allow the Corporate Debtor to file the reply within a period of one week subject to payment of cost of Rs. 10,000/- to be paid in the Prime Minister National Relief Care Fund and proof of payment will file along with the reply. List the matter on **29.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)